

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 10**  
**(IB)-528(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Co. Ltd. .... Applicant/petitioner  
Vs.

Taurus Agile Technology Corporation (P) Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 16.12.2019**

**Coram:**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant(s):- Mr. Manubhav Anand, Adv.

**ORDER**

**CA-2809(PB)/2019:-**

Preliminary report filed by liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

—sd—

**(INA MALHOTRA)**  
**MEMBER (JUDICIAL)**

16.12.2019  
Aarti Makker